

श्री महाराज सिंह भारती : जिस तरह मन्दिरों के बारे में तस्वीरें बनाई जाती हैं और उन की डीटेल्स दी जाती हैं, जिस तरह और विषयों की तस्वीरें बनाई जाती हैं, ठीक उसी तरह से खेती के टैकनिकल एस्पैक्ट को लेकर, तमाम डीटेल्स देकर, आज तक गेहूं या धान के बारे में कोई तस्वीर नहीं बनाई गई है। जो तस्वीरें बनाई जाती हैं, उनमें कुछ ऊपरी बातें दिखा दी जाती हैं, जिन से किसान को सबक नहीं मिलता है। मैं यह जानना चाहता हूँ कि क्या हमारी एग्रीकल्चरल युनिवर्सिटी की मदद लेकर कोई ऐसी तस्वीर बनाई जायेगी, जिसमें टैकनिकल डीटेल्स, तकनीकी विवरण दिया जाये, जिस को देख कर किसान को नई बातों का ज्ञान हो सके।

श्री के० के० शाह : मेम्बर साहब से प्रार्थना है कि अगर वह हमारे आडिटोरियम में आ कर हमारी डाकुमेंटरीज देखें, तो वह ऐसी बात नहीं कहेंगे। वह पैंडी के बारे में बनाई गई डाकुमेंटरी को देखें। उसमें ऐसा सब ज्ञान दिया गया है, जिस से हर एक कृषक को फायदा हो और जानकारी मिले।

SHORT NOTICE QUESTION

MOVEMENT OF MAIZE OUT OF HARYANA
S. Q. N. 2,

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SHRI N. K. SANGHI :

SHRI R. BARUA :

SHRI ONKAR LAL BERWA :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that large quantities of maize were illegally moved out of Haryana by traders to other parts of the country in violation of the restriction imposed by the Government with regard to the movement of foodgrains;

(b) whether it is a fact that certain Government officials including the ex-Chief Minister of the State were involved in the affair;

(c) whether the Central Bureau of Investigation has gone into the matter and submitted a report to the Government, and

(d) if so, what are their findings and what action has been taken against all concerned as sequel thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.

(b) and (c). Cases under the Essential Commodities Act registered by the C.B.I. are under investigation by them.

(d) Does not arise.

SHRI N. K. SANGHI : May I know from the hon. Minister whether the Central Government would take similar action against other State Governments, Ministers and Chief Ministers who have flouted the Central Government's orders, as for example, the Madhya Pradesh Government which during the period March-April put an embargo on the movement of gram and thereby made a scandalous amount of Rs. 2.25 crores of money and thereafter after a lot of persuasion removed this embargo ? May I know whether Government would take similar action to institute an inquiry through the CBI against other State Governments, Ministers and Chief Ministers ?

SHRI ANNASAHIB SHINDE : It does not arise out of the main question.

SHRI SHIVAJI RAO S. DESHMUKH : It does arise.

MR. SPEAKER : The question is specific whether the CBI has been entrusted with this inquiry. The hon. Member wants to know whether any action will be taken on other cases. That is a general question. It is not anything very particular.

SHRI N. K. SANGHI : May I know whether any telegram was sent by the State Government to the Centre for lifting the embargo on movement and whether the Chief Secretary advised the Central Government in that behalf, and if so, the time-lag between that advice and the time Government took action against the abolition of those orders under the Essential Commodities Act ?

SHRI ANNASAHIB SHINDE : With regard to this particular case, a telegram was received from the State Government. The telegram was dated 12th October, 1967

and it was received in the Ministry on 13th October, 1967, and the 14th and 15th being holidays, it was replied to on the 16th October, 1967. The contents of the telegram are as follows :

REQUEST IMMEDIATE PERMISSION FOR REMOVING ALL RESTRICTIONS ON MOVEMENT OF BAJRA, JOWAR AND MAIZE FROM HARYANA TO ANY PLACE IN INDIA (.) ALSO ISSUE AMENDMENT TO NORTHERN INTERZONAL MAIZE MOVEMENT CONTROL ORDER 1967 (.) STATE GOVERNMENT DO NOT PROPOSE TO PROCURE ANY COARSE GRAIN FOR STATE RESERVE.

And our reply was :

"From Balasubramaniam : Reference your telegram October 12 stop Regret proposal to remove existing restrictions on movements Bajra, Jowar and Maize cannot be agreed to".

This is the factual position.

श्री अटल बिहारी वाजपेयी : क्या यह सच नहीं है कि जिन व्यापारियों ने माल भेजा, उन्होंने हरियाणा सरकार की अनुमति से भेजा ? अगर स्थिति यह है, तो फिर इस काम को गैर-कानूनी कैसे कहा जा सकता है ? क्या यह सच नहीं है कि जो माल भेजा गया, वह रेलवे अधिकारियों की सहमति से भेजा गया ? जो जांच की जा रही है, क्या वह रेलवे अधिकारियों के विरुद्ध भी की जा रही है ?

SHRI ANNASAHIB SHINDE : As far as the legal position is concerned, everything is under investigation, and perhaps would be subject to legal scrutiny...

MR. SPEAKER : He need not go into the whole history of it. Was it done with the co-operation of the railway authorities. Let him answer the question.

SHRI ANNASAHIB SHINDE : This case was referred to the Punjab and Haryana High Court at Chandigarh. The Court has adjudicated that the despatch of foodgrains from Haryana to West Bengal was not a legal act and was in contravention of the Act.

MR. SPEAKER : Was it done in co-operation with the railways ?

SHRI ANNASAHIB SHINDE : That is the subject of CBI investigation.

श्री रणधीर सिंह : अध्यक्ष महोदय, यह मक्की, अनाज का स्कैंडल मुल्कगीर अहमियत रखता है और इस में बड़े-बड़े मगरमच्छ फंसे हुए हैं। अकेले श्री वीरेन्द्र सिंह, चीफ मिनिस्टर नहीं, बल्कि मूतहिदा गवर्नमेंट के 30, 32 मिनिस्टरों का इस में कुछ न कुछ हाथ है। रेलवेज और हरियाणा गवर्नमेंट के बड़े-बड़े अधिकारी सब उस हम्माम में नंगे हैं। उन व्यापारियों को बैलिड या इनवैलिड परमिट मक्की को बाहर एक्सपोर्ट करने के लिए दिये गये। उस में जिन वजीरों और अफसरों का हाथ था, क्या उन के खिलाफ इन्क्वायरी करके उन पर मुकदमा चलाया जायेगा और जो गोलमाल किया गया है, नीलाम कर के उसकी रकम वसूल कर के जिन बेचारे बेकसूर और मासूम व्यापारियों को नुकसान उठाना पड़ा है, क्या उन को काम्पेन्सेट किया जायेगा या नहीं ?

SHRI ANNASAHIB SHINDE : I have already said that these matters are under investigation.

SHRI RANGA : I have been in correspondence with this Ministry for some time about this unfortunate matter because representations were made to us by kisans as well as merchants who became victims of this misunderstanding or mismanagement between the Union Government and the State Government. Here is a statement made by Rao Birendra Singh who was the Chief Minister then. Is it not a fact that Rao Birender Singh had openly stated repeatedly that as Chief Minister he had lifted this particular ban and allowed the traders there to export their foodgrains to various places, specially Calcutta and that the Government of India thought it fit, unnecessarily, according to me, and wastefully also to ask this wonderful CBI to discover what Rao Birender Singh as the then Chief Minister had himself openly said he had done, and that he was responsible for lifting this ban ? He himself rose on a point of personal explanation in their Vidhan Sabha and said :

"The State Government was empowered to allow the export of coarse grains through permits and the Dal Ministry's decision to lift the restrictions was right".

He added he did it in order to favour the farmers and the producers and also the traders of course, because they wanted to make some business out of it. Under these circumstances, why is it that the Government of India are not prepared to reach some sensible decision and evolve some reasonable and wise policy in order to settle this matter and relieve these traders, who, in a *bona fide* manner, had exported crores worth of foodgrains, from all these troubles in courts as well as with their own officers?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM): The reason is this. The Chief Minister made this statement, but the Chief Minister had no authority to do it.

SHRI RANGA: The people are not expected to know all these intricacies.

SHRI JAGJIWAN RAM: I am coming to that. The people were not concerned, only a few traders. It is not a question of removal of ban. One thing should be clear to the House. If the ban is removed, any trader is free to take any foodgrains from that area to any part of the country. That was not the position. All the traders from Haryana were not in a position to take it. It was only a few favoured ones who were able to avail of the permission. The statement was made on the 11th, and it appears that some traders were ready with their stocks that so many bookings took place on the 12th. So, it is not a question of people or all the traders having been affected. It was a question of a few favoured traders who knew the thing beforehand, before the Chief Minister made that statement. He had no authority to do that.

SHRI RANGA: That is the beauty of your permit-licence raj.

SHRI JAGJIWAN RAM: Prices in Haryana shot up within two days, and I as Food Minister of India had to see that the people who had to purchase foodgrains in Haryana itself were not put to great hardship. Therefore, I had to see, since the action of the Chief Minister was not

legal, what action we could take, and action was taken. Whether our action was justified or not has been tested in various courts. The traders took it to the lower court and the High Court, and it has been held that the Haryana Government had no authority and that the permits that were issued were not valid permits.

Then, the question comes about settlement. It may be that a few small traders might have suffered, but whenever such action is taken, that is inevitable.

Today, the position is that all the matters are in court and the stock at Howrah has been confiscated; in respect of some stock there has been an injunction from the Calcutta High Court. The confiscated stock has been sold, and the money has been deposited with the court. The traders have made appeals, and if the court says that they should be paid, the money will be refunded.

SHRI CHINTAMANI PANIGRAHI: The hon. Minister has made it clear that these transactions have taken place without valid permits and even without removal of the ban. The CBI has already submitted its report in which it has named some railway officers and certain other officers as being involved in these transactions. I would like to know what action has been taken against those officers who have been proved to be involved in this deal, and if no action has been taken, why it is being delayed.

SHRI ANNASAHIB SHINDE: The investigation has not been completed so far, though it is about to be completed, and the CBI has not so far submitted its report.

SHRI CHINTAMANI PANIGRAHI: It is reported in the papers that they have already submitted the report. We would like to know what part of the investigation still remains to be completed.

MR. SPEAKER: Whatever the papers might say, the Minister says the investigation is still going on.

श्री यशदत्त शर्मा : अध्यक्ष महोदय, पिछली बार हरियाणा के मध्यावधि चुनाव के अवसर पर सरकार की कांग्रेस पार्टी ने इस सवाल को चुनाव का मुद्दा बनाकर चुनाव लड़ा है। मैं मंत्री महोदय से जामना चाहूंगा

कि सी० बी० आई० की रिपोर्ट जैसा कि समाचार पत्रों से पता चला है सरकार के पास आ चुकी है, या यदि वह नहीं आई है तो जब भी वह रिपोर्ट आयेगी, क्या उसे सदन की मेज पर रखेंगे ताकि लोगों को उसके बारे में जानकारी प्राप्त हो ?

SHRI ANNASAHIB SHINDE : I do not think that at this stage anything can be said about this. The hon. member can put the question to the Home Ministry.

श्रीमत् जयादेव शाह : अध्यक्ष महोदय, यह सारी खराबी जो नल रेस्ट्रिक्शंस की वजह से है। मैं यह जानना चाहती हूँ कि इस साल की जो ज्यादा खरीफ की क्राप हुई है और रबी की क्राप भी अच्छी हुई है, अच्छा मौसम रहा है लास्ट ईयर भी और इस साल भी, तो क्या इस को मद्देनजर रखते हुए कम से कम व्हीट का जोन रद्द करने का आदेश फूड मिनिस्टर जारी करेंगे ? क्योंकि इस की वजह से सारे देश में बहुत सा करप्शन चल रहा है। इस को आप पकड़ें या न पकड़ें हर एक जगह अनाज जाता जाता है। फिर भी हमारा देश एक ही है तो हमारे देश में जोनल रेस्ट्रिक्शन नहीं होना चाहिए।

SHRI S. K. TAPURIAH : The hon. Minister mentioned a number of times the legal position. I wonder whether he will also be prepared to look into the moral aspect of it. The announcement was made on 10th October by the then Chief Minister of Haryana and published in all the newspapers on the 11th October and was announced by the All India Radio also an organisation over which the Chief Minister had no authority or control. Still the hon. Minister says that he had to wait till the official letter came to him, which took six days. During this period quite a lot of *golmal*, as he himself says, went on. The Railways were also involved in this. The Railways knew very well that the order to stop the movement came under the Essential Commodities Act and no movement can take place without the direct and explicit instruction from the Central Government. The Railways also belong to the Central Government. May I know whether the railways have also made a departmental enquiry as to how this has happen-

ed and what this Government has done about this matter? Has the CBI made any enquiries into the railway's lapses?

SHRI ANNASAHIB SHINDE : As far as the position of the Railways is concerned, I have already explained that it is subject to investigation. In regard to statements, etc. appearing in the Press, I do not think that the Government of India is expected to act on the basis of Press reports. Only when we receive some official information we can act.

SHRI SHIVAJIRAO S. DESHMUKH : May I pointedly ask the hon. Ministers whether the innocent traders of Haryana purchased grains at rock bottom prices from the sturdy and hardworking peasants of Haryana and with the support of the administrators got an illegal order issued and also got it proclaimed by the All India Radio and undertook round the clock loading of wagons and moved caravans of truckloads...

MR. SPEAKER : You are summing up all the supplementaries. What is your question?

SHRI SHIVAJIRAO S. DESHMUKH : ...telegraphically conveyed to the Central authorities only on a holiday for amending the Essential Commodities Act; while the Central administrators were on a holiday, they allowed their legal and administrative intellect to go on a holiday also and return after the holidays. Meanwhile transactions worth crores of rupees took place. Would this be investigated by the CBI?

MR. SPEAKER : You summed up very well. This is what they are doing now. We take up the call attention notice now.

WRITTEN ANSWERS TO QUESTIONS

पाकिस्तान में भारतीय उच्चायोग

* 368 श्री शिव कुमार शास्त्री :

डा० सूर्य प्रकाश पुरी :

श्री रामावतार शर्मा :

क्या बंदेशिब-कार्य मंत्री यह बनाने की कृपा करेंगे कि :

(क) क्या यह सच है कि पाकिस्तान स्थित भारतीय उच्चायोग के कर्मचारियों को अपने कर्तव्य का पालन करने में बहुत कठिनाई पेश आ रही है;